

DIVISION BENCH  
COURT - II

**P-104**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/24(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>STRESSED ASSETS STABILISATION FUND (SASF) VS SHREE HANUMAN SUGAR &amp; INDUSTRIES LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Debasish Chakroborty, Adv. ] For the Financial Creditor  
Mr. Snehasish Chakraborty, Adv. ]  
  
Mr. Sourodip Banerjee, Adv. ] For the Corporate Debtor  
Ms. Sweta Mohanty, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.
2. Since the petition handed over to the Learned Counsel for the Corporate Debtor is not complete. As it is submitted that two pages are missing. Let the complete set be provided or the two pages be supplied whichever had been provided earlier.
3. Reply shall be filed by two weeks'. Failing which an appropriate Order towards admission would be passed.
4. List the matter on **20.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**